

MR. SPEAKER: No, you please sit down.

[English]

MR. SPEAKER: Let the lady Member speak.

(Interruptions)

MR. SPEAKER: Then, why did you speak at that time? You did speak on all these points.

(Interruptions)

[Translation]

SHRIMATI KRISHNENDRA KAUR (DEEPA) (Bharatpur): Mr. Speaker, Sir, I was in Jaipur on 4th, 5th and the 6th before that incident took place there on the 6th, when this incident occurred I was not there in Bharatpur. The clash that took place on the 1st started from a picture-hall. 4 boys of Jatvs reached the picture hall to watch movie without ticket, the clash originated from there. The gatekeeper stopped them when they were trying to enter the hall without tickets. They and the gatekeeper then came to blows. After that on 3rd, a group of 300-400 Jatavs indulged in sabotage in Kumher town, looted a petrol pump and shops, damaged State Transport Corporation's misbehaved with the travellers and looted them after switching off the light. After that many other persons and I proposed that those who are guilty of sabotage should be arrested, but only a gatekeeper was arrested on the 4th. The situation deteriorated when stopped the flow of water to Kumher from the village Paingor. When I visited the village Paingor for bringing about peace, the Jatavs told me that the outsiders had instigated the riot and that the jats of the village were protecting them. Thereafter, the police started a search and they recovered large amount of handgrenades and other weapons. A handgrenade was also thrown on the police which injured 5 policemen. The statement that a plan to lynch attack was chalked-out is wrong. The guilty persons should be punished because they will feel

encouraged if they do not get punishment.

The hon. Chief Minister of Rajasthan quickly decided to refer the case to C.B.I. for inquiry on the 7th and a sum of rupees 39 lakh was sanctioned to distribute among the affected persons and a judicial inquiry was also set up.

MR. SPEAKER, Sir, the statement made here by the delegation of 26 members which went there is based on one-side hearing. It ignored the facts of the other side. I would like to mention here that the best step that the hon. Chief Minister of Rajasthan took was his decision to refer it to C.B.I. for inquiry into the matter.

With these words I would like to submit that the news of human sacrifice is totally wrong. A statement has been made by the Government in this regard.

I would also like to demand that the hon. Governor who went there, should also be asked to send his views also. So, this matter should be dropped here without stretching it any further because I believe that if we hold much talks about that we are likely to go astray and which will only add fuel to the fire and consequently situation may worsen. I would therefore, like to request that the hon. Minister should make a statement.

13.02 hrs.

STATEMENT BY MINISTER

Incident of killings in Kumher (Rajasthan)

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): Sir, first of all I would like to thank all the Members for participating in the discussion on this important on the carnage that happened in Kumher. All of us are equally concerned about what has happened

there. I happened to be a person who visited that place soon after the incident, before even the fire was put down properly. It was so soon that I happened to be there. I met a large of people in that village. They narrated the story of what happened. Most of the men-folk were away. Home womenfolk were seen in the streets and in distance places. I could gather some information from others who collected there after my entry. We had asked the State Government of Rajasthan to gave a report on what has happened. The State Government had given us a report and I have with me the report of the Home Ministry based on the report of the Government of Rajasthan. It is customary in this House that we by and large reply on the State Government's report whenever a lar and order situation or a carnage takes place in a State. But I had visited he place, I had my observations, I had my reactions and I also submitted a sort of an observation for the future course of action to be followed. My essential purpose of it was to avoid this kind of thing to happen again in that area, because from a few days before this incident, tensions was prevailing in that area.

The Home Minister had issued circulars to all the Chief Ministers including the Chief Minister of Rajasthan to keep a watch on the likely flaring up of atrocities on the Scheduled Castes and harijans. Then again, when the Chief Ministers' Conference was held here, this was again reiterated. But, inspite of that, when incident happened, we actually feel so sorry for what has happened and that is why I had to rush to the spot. I sympathise with those people who had lost their lives; irrespective of the party or the caste, it was actually a human loss of lives. But, Sir, the State Government, in their report, narrated the history. I do not want to waste time by reading all the history because, most of you have mentioned as to what has happened on that day.

Sir, one surprising thing struck me there and I had reached to it. I have never been dishonest in politics or in public life. So, what I saw I have to say, but I do not want to attribute motives also at the same time, when I say it. I asked the police authorised

who were there, a simple question as to how many policemen were there at that time when the carnage took place.. I was told that one thousand policemen were there, but the Police Officer corrected and said that only 300 policemen were there. There again , I said that we have to examine it carefully and deeply. They informed me that a judicial inquiry is ordered by the Chief Minister and a senior judge is appointed in consultation with the Chief Justice of the Rajasthan High Court. So, we are really awaiting for the decision of the judicial inquiry. Then again, as soon as this as brought to our notice, I must say that the Chief Minister was kind enough to agree for a CBI inquiry immediately and a CBI inquiry is also on. The CBI has not given us the report so far. We are awaiting the report of the CBI. In the absence of the CBI inquiry report and the judicial inquiry report, it may be unfair for me to predict hat exactly had happened.

SHRI RAM VILAS PASWAN (Rosera):
One month has passed. What are they doing?

(Interruptions)

SHRI M. M. JACOB: When I went there, I was told by the people there bout the relief materials given. I asked the officials also including the Collector and the Superintendent of Police who were there and they said that relief measures were being attended to. But I pointed out to them that I did not see the relief measures and I asked them to do it immediately. I am happy to lay that the relief measures rushed subsequently and food packets were also rushed. The doctors were rushed and the relief was given. But the time factor has to be found out exactly. when the report finally comes, we will be able to find out as to when exactly the relief measures reached there. But, to my mind, I did not find the relief measures. So, I reacted badly and said that this was not the way in which relief has to be given. I saw all the houses 157 houses were totally destroyed and 256 houses were partially destroyed. This was the sight in a village. The carnage took place for two hours and we were not able to suppress it or find a

remedy for it. The CRPF was rushed immediately from here, additional forces were rushed and the military was called in. All these. We are all concerned that this should not be repeated again. There is tension in that area even now in spite of the delegates visiting that area, in spite of the persuasions made by all the political parties. There is tension not only in that village, but in the villages around that also. We want to see that the tension is defused and not aggravated. For defusing the tension, we have to have the report of the investigation and enquiry and the CBI enquiry report. Then, I would be in better position to say that the State Government has done everything is possible. I have also checked up that the food packets were rushed; medical aids were given; medical aids were given; inquiry was instituted. Compensation was given. But the amount of compensation is disputed. Some people say it is to be more; some people say, it is enough. Some people say, it should be Rs. 5 lakhs and not Rs. one lakh. Whatever be the opinion, let us be practical about it and see that the tension shall not be allowed to be mounted in the villages in Rajasthan, especially in Bharatpur because it is caste kind of conflict and we will have a terrible repercussion all over India.

So, I appeal to the House that while considering what has happened, to keep a watch on this because it is the safety and security of the poor people, downtrodden, Scheduled Castes and Harijans who are really miserable in many of the villages where you find this kind of carnages.

I share the views of the House that we should have been more vigilant. The State Governments will have to be more vigilant on this. That is why, we are sending periodical circulars, letters and requests to all the Chief Ministers not only to the Rajasthan Chief Minister. It is a very important thing.

I do not want read out a statement here because I do not think, it is relevant now at this point of time. You have already discussed a lot of things.

SHRI RAM VILAS PASWAN: (Rosera):

But it must be circulated. The statement must be circulated.

MR. SPEAKER: If you want to circulate, I will have no objection.

SHRI INDER JIT (Darjeeling): When is the CBI report awaited? It is already a month now.

SHRI M.M. JACOB: We will expedite it as early as possible. It talked personally to the Chief Minister of Rajasthan to provide all facilities to the CBI including local officers and to provide the cooperation of the State police officials. I was talking that much of interest at that time. The Chief Minister was also readily agreeable to give all the facilities and provisions including S.P., investigating assistants and all that. That is why, I am expecting a feed back from the CBI.

AN HON. MEMBER: There should be a discussion in the House. (Interruptions.)

MR. SPEAKER: I cannot decide while sitting in the chair. We will decide it in the Chamber.

[Translation]

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, you just said that you do not rule out a discussion on the statement made just now by the hon. Minister.

[English]

MR. SPEAKER: If it is necessary, we will decide in the Chamber.

SHRI BUTA SINGH (Jalose): My information is, CBI has not been given any facility. The enquiry has not yet started. CBI must be given full staff. If the State Government is not giving them the staff, the Government of India must provide.

MR. SPEAKER: Now the Finance Minister wanted to make a statement.

SHRI JASWANT SINGH: Before the hon. Finance Minister makes a statement. I

presume that he is making a statement on the security stock about which, of course, the entire House is very much concerned. We suffer from some deficiency in the House and we need your guidance.

If the hon. Finance Minister makes this statement here, he would be making the same statement in the other House as well. The other House will immediately take up a discussion on this matter. We have given an adjournment-motion. You in your wisdom and judgment have rejected the adjournment-motion on banking stock scam. Yet you have permitted the Government to come forward in which we would not be allowed to ask even clarification.

MR. SPEAKER: Let me ask you. Do you not want a statement? I have done it because the same issue will be discussed when the discussion on No-Confidence Motion takes place.

ANHON MEMBER: We want to discuss it separately.

SHRI JASWANT SINGH: If you do not permit all of us to express our concern, and if you permit only the Government to come forward with a statement, then it is entirely one-sided. We want a statement because we wanted a discussion. We wanted a discussion. That is why, we are persuaded to move the adjournment motion. In your wisdom, you rejected the adjournment motion. You permit the Government, the treasury benches, to put across their view points. We, under the procedure of the House, cannot ask anything of this Government.

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): Time has to be allotted for a discussion.

SHRI RUPCHAND PAL (Hooghly): We should have a discussion on this.

MR. SPEAKER: Well, please sit down.

SHRI BASUDEB ACHARIA (Bankura): We should have a discussion.

MR SPEAKER: Shri Basudeb Acharia. Well, in fact, there are two things. If you have a statement and if you want a discussion on it in spite of the fact that you are going to discuss no confidence motion, we will sit in the Chamber and decide whether we will have a separate discussion on it. That is one thing. We will sit in the Chamber. I will say nothing here sitting in the Chair now. But we will have a discussion. If you want, we can have it.

Two, if the members of the other House are asking the questions and we should have the same facility, I think let us not complete with them. Let them have their own facilities.

(Interruptions)

MR. SPEAKER: I just allow the Finance Minister to make a statement, You hear the statement. After that, if necessary, we will meet in the Chamber and, if you want a discussion, we will have a discussion.

SHRI NIRMAL KANTI CHATTERJEE: What time will you decide?

MR. SPEAKER: I will tell you.

SHRI NIRMAL KANTI CHATTERJEE: Let us have the discussion tomorrow.

SHRI RUPCHAND PAL: We have enough material.

(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE: We will hear the Finance Minister. We will except that at the end of the statement he will announce the resignation for the Government in anticipation! But let us hear the Government has let us have a discussion tomorrow.

SHRI RUPCHAND PAL: It is the biggest scandal.

(Interruptions)

MR. SPEAKER: I am trying to facilitate the discussion and you are trying to create obstructions in your own way.

(Interruptions)

MR. SPEAKER: Please sit down. It is not the only subject which we are discussing. There are other subjects.

SHRI RUPCHAND PAL: It is the biggest scandal that has come up.

(Interruptions)

MR. SPEAKER: You sit down. I am saying in response to what Shri Vishwanath Pratap Singh has said. The Government said that they are ready with the statement. I will just discuss with them in the Chamber. May be, today we will fix the time. Let the statement be made.

[Translation]

SHRI GEORGE FERNANDES (Muzaffarpur): You are going to ask the hon. Minister of Finance to make his statement but I am raising a different issue here. I had sent you a Motion of Privilege on the 2nd June...

MR. SPEAKER: Not in this manner. Let me deal with it, I will come to that issue afterwards.

SHRI GEORGE FERNANDES: If afterwards, when?

MR. SPEAKER: I mean that when I get time.

SHRI GEORGE FERNANDES: You should not talk of getting time because there is a rule regarding that, there is a rule about the Motion of Privilege...

MR. SPEAKER: What?

[English]

MR. SPEAKER: I have not allowed you to raise it in the House.

[Translation]

You should keep at least that rule in mind.

SHRI GEORGE FERNANDES: I have got an information today in the morning that the Privilege Motion on Bofors issue sent by me has been rejected...

MR. SPEAKER: Yes.

SHRI GEORGE FERNANDES: When you have rejected it, may I know whether I have right raise objection to that...*(Interruptions)*

MR. SPEAKER: No, you cannot raise your objection like this to the decision of the Speaker.

SHRI GEORGE FERNANDES: I know whether I have a right or not to raise objection to it.

MR. SPEAKER: Yes, then.

SHRI GEORGE FERNANDES: But I have my own right.

MR. SPEAKER: Fernandes jee, let me first deal with it, I will see to that later on.

SHRI GEORGE FERNANDES: Is this issue your consideration or not?

MR. SPEAKER: Notices of all of you are there. All are very important.

SHRI GEORGE FERNANDES: There is not the question of importance.

MR. SPEAKER: This is the first day of the session, will you take all the issues on a single day?

SHRI GEORGE FERNANDES: I am concerned with the dignity of the House on the 30th March in this House...

MR. SPEAKER: Not like that, Fernandes jee. I have never disallowed you to speak. But it should not be that you do not listen to others; how is it possible.

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[English]

You will have proper time and opportunity to say all these things.

[Translation]

SHRI GEORGE FERNANDES: When?

[English]

MR. SPEAKER: I am not going to give a word sitting like this in the Chair. You cannot ask like that. Let us discuss it. I will give you the time, if necessary.

[Translation]

SHRI GEORGE FERNANDES: No, not like this. Mr. Speaker, Sir, the question is not mine...

MR. SPEAKER: Then?

SHRI GEORGE FERNANDES: The question relates to the dignity of this House. The then hon. Minister of External Affairs has said..**

MR. SPEAKER: No, no, not in this manner.

(Interruptions)

[English]

MR. SPEAKER: The Finance Minister may please make the statement.

(Interruptions)

[Translation]

SHRI GEORGE FERNANDES: Mr. Speaker, Sir, what should I do then?

MR. SPEAKER: You should meet me in my Chamber. I will talk to you regarding time.

(Interruptions)

JULY 8, 1992 *Statt. by Minister Irre. & Fraud. Transaction in Bank and Fin. Institutions*
[English]

SHRI RUPCHAND PAL (Hooghly): Sir, there are many Adjournment Motions. I have given notice of an Adjournment Motion.

MR. SPEAKER: I have disallowed your Adjournment Motion.

(Interruptions)

STATEMENT BY MINISTER

Irregularities and Fraudulent Transactions in Banks and other Financial Institutions

[English]

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH): Mr. Speaker, Sir, in the last session I had informed the House of certain irregularities detected in the securities transactions of banks and I had assured the House the matter would be thoroughly investigated and firm action would be taken against all individuals found to have indulged in malpractices. I would like to apprise the House of developments that have taken place since then.

The Reserve Bank of India had appointed a Committee under Deputy Governor Shri R. Janakiraman to inquire into the matter. The Committee submitted an Interim Report on 1st June 1992 and a second report on 6th July. Both reports were made public as soon as they were received.

The findings of the Committee confirm that unscrupulous brokers, in collusion with certain bank officials have manipulated securities transactions of banks and other financial institutions for their own purposes in a variety of ways and in clear violation of the established rules, guidelines and prudent business practices. Banks, funds ostensibly